

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**

**PRINCIPAL BENCH**

**C.P. No.325/2015**

**IN THE MATTER OF:**

VRJ Traders Pvt. Ltd.

with

SSA Traders Pvt. Ltd.

.... Applicant/petitioner

**Order under Section 391-394 of the Companies Act**

**Order delivered on 18.12.2017**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**  
**Hon'ble President**

**Ms. Deepa Krishan**  
**Hon'ble Member (T)**

For the Petitioner/Applicant : Mrg.Anju Jain (Adv.), Mr. Hitesh Sachar (Adv.)  
For the ROC, Delhi : Mr. Manish Raj, Company Prosecutor  
For the Income Tax Deptt. : Ms. Easha Kadian, Proxy Counsel for Ms.  
Lakshmi Gurung, Standing Counsel  
For the OL. : Mr. Amish Tandon & Mr. Ajeyo Sharma

**ORDER**

Learned Counsel for the Petitioner undertakes to supply the Pan number of the Company applicant 1 and 2 by filing affidavit to the Standing Counsel for the Income Tax Department so that proper reply be filed. The needful shall be done within a week.

Reply by the Income Tax Department may be filed within four weeks with a copy in advance to the Counsel for the Petitioner.

Rejoinder, if any, be filed within two weeks thereafter.

List for 13<sup>th</sup> February, 2018

*Sd/-*  
**(CHIEF JUSTICE M.M.KUMAR)**  
**PRESIDENT**

*Sd/-*  
**(DEEPA KRISHAN)**  
**MEMBER(TECHNICAL)**